



दिल्ली अल्पसंख्यक आयोग
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دہلی اقلیتی کمیشن
DELHI MINORITIES COMMISSION

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DR. ZAFARUL-ISLAM KHAN

CHAIRMAN

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10 January, 2020

Justice Sharad Arvind Bobde
Hon'ble Chief Justice of India
Tilak Marg, Supreme Court,
Mandi House,
New Delhi- 110201

Respected Sir,

Right and freedom of peaceful expression and protest is a fundamental and constitutional right of every Indian citizen. During the current peaceful protests against NRC/CAA across the country, Police behaviour in various states has been highly objectionable, from banning protests despite their peaceful nature, clamping Section 144, closing down internet and mobile services totally unnecessarily only to prevent people for exercising their constitutional right.

Police were not content with this but went much beyond by attacking peaceful protesters as in Jamia Millia Islamia on 15 December 2019 and later in many places like Meerut, Bijnor, Seemapuri in Delhi, Varanasi, Mangalore etc., where they not only broke protesters' arms, legs and skulls and killed about two dozen protesters but also invaded private homes smashing whatever they found. There are dozens of videos of police brutality doing the rounds—some may be seen on the facebook page of Boycott NRC. I am attaching herewith an incomplete list of such evidences.

It is my earnest and respectful request to you to take *sou motu* notice of this police behaviour in many parts of the country, with a view to not only punish the erring police officers during the current unrest but also to set an example of how Hon'ble Supreme Court will deal with such behaviour in future to protect citizens' civil and human rights

Yours sincerely,

Dr Zafarul-Islam Khan

Encl.